

Provisions for quicker supply of inputs by canalising agencies have been made.

To provide support to indigenuous steel industry, import of some categories of iron and steel and ferro alloys has been canalised and some other made restrictive.

The general structure of import under OGL, Automatic Licence or supplementary licence by Actual Users (Industrial) will continue. "Repeat facility" for licences will also continue.

Upper value limits have been raised for import of items of raw materials, components and spares in the Limited Permissible List against Automatic licence.

Provision for import of technology has been liberalised further. New priority areas have been identified where import of technology will be permitted. It will also be our endeavour to identify areas and sectors where import of technology may be allowed under Open General Licence.

State-Agro Industries Corporations will be allowed import of agricultural machinery and spares for distribution to Actual Users. The National Small Industries Corporation and the State Small Industries Development Corporations will also be allowed to import capital goods for stock and sale to Actual User in the small scale sector.

Validity period of import licences is being increased from 12 months to 18 months.

Most of the commodities continue to be freely exportable. Export of synthetic blended yarn has also been allowed subject to certain conditions. Certain controls apply only to a limited number of items, such as essential commodities of mass consumption.

For the first time certain Appendices in the Import-Export Policy provide the International Trade Classification and Customs Classification for each item therein.

It is hoped that the policy will further encourage exports, strengthen the base of production and help the trade and industry to grow.

MR. SPEAKER : The Minister will make the statement mentioned in item No. 10 of the Order Paper at 2 p.m.

12.30 hrs.

LIFE INSURANCE CORPORATION BILL

Recommendation to Rajya Sabha to elect
a Member to Joint Committee

SHRI MOOL CHAND DAGA
(Pali) : I beg to move :

"That this House to recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill to provide with a view to the more effective realisation of the objectives of nationalisation of life insurance business for the dissolution of the Life Insurance Corporation of India and for the establishment of a number of corporations for the more efficient carrying on of the said business and for matters connected therewith or incidental thereto in the vacancy caused by the retirement of Shri B. Ibrahim from Rajya Sabha and do communicate to this House the name of the Member so appointed by Rajya Sabha to the Joint Committee".

MR. SPEAKER : The question is :

"That this House do recommend to Rajya Sabha that Rajya Sabha

do appoint a Member of Rajya Sabha to the Joint Committee on the Bill to provide with a view to the more effective realisation of the objectives of nationalisation of life insurance business, for the dissolution of the Life Insurance Corporation of India and for the more efficient carrying on of the said business and for the matters connected therewith or incidental thereto in the vacancy caused by the retirement of Shri B. Ibrahim from Rajya Sabha and do communicate to this House the name of the Member so appointed by the Rajya Sabha to the Joint Committee".

The motion was adopted.

MR. SPEAKER : Now Matters under Rule 377. Shri Nandi Yellaiah. Absent. Shri Viridhi Chandr Jain.

12.32 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

(Interruptions)

MR. DEPUTY SPEAKER : If you speak one by one, I can hear.

(Interruptions)

MR. DEPUTY SPEAKER : One of you should speak at a time.

(Interruptions)

MR. DEPUTY SPEAKER ; Hon. Members, I understand that this was raised before the Question Hour and the Speaker has already given his Ruling on the subject and therefore what purpose will be served ?

(Interruptions)

PROF. MADHU DANDAVATE (Rajapur) ; Sir, did you adjourn the House yesterday ?

(Interruptions)

MR. DEPUTY SPEAKER ; This is over, I cannot reopen that subject. This is over.

(Interruptions)

MR. DEPUTY SPEAKER ; I will not reopen the subject, and that issue is over. I am sorry, that issue is over.

(Interruptions)

At this stage, Shri Mani Ram Bagri and some other hon. Members left the House

SHRI ATAL BIHARI VAJPAYEE (New Delhi)** :

MR. DEPUTY SPEAKER ; I will only say this now ...This will not go on record.

(Interruptions)

SHRI ATAL BIHARI VAJPAYEE : Sir, you went away without adjourning the House.

MR. DEPUTY-SPEAKER ; I have already told you.

(Interruptions)

At this stage, Shri Atal Bihari Vajpayee and some other hon. Member left the House

THE MINISTER OF PARLIAMEN- TARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) ; Sir, the Ruling was given by the hon. Speaker. They raised this matter this morning also. The matter was fully looked into by the Hon. Speaker. He upheld your Ruling of yesterday and the Opposition had no ground. But Sir, now by staging a walk-out against the Ruling of the Chair, they are insulting the Chair. As

Expunged as ordered by the chair,

a matter of fact, I want this to go on record.

12.35 hrs.

MATTERS UNDER RULE 377

MR. DEPUTY SPEAKER ; Shri Virdhi Chander Jain.

Please read your statement under Rule 377.

*(Interruptions)***

MR. DEPUTY SPEAKER: Nothing without my permission will go on record.

*(Interruptions)***

MR. DEPUTY SPEAKER : Do not record anything. Nothing except Shri Virdhi Chander Jain's Statement under Rule 377, will go on record.

(I) Gujarat Government's failure to implement agreement between Gujarat and Rajasthan Governments in 1966 re Mahi Bajaj Sagar and Kadana dams and need for Central Government's intervention in the matter.

SHRI VIRDHI CHANDER JAIN (Barmer) : Under Rule 377, I make the following statement :

As per Inter State Agreement entered into between Gujarat and Rajasthan Governments in 1966, Mahi Bajaj Sagar Dam was to be built in Rajasthan and Kadana Dam in Gujarat.

The agreement provides interim utilisation of waters stored in Mahi Bajaj Sagar and Kadana by Gujarat till Mahi areas in Gujarat (about 6.5 lac acres) were transferred to Narmada waters.

*Not recorded.

The agreement provides that on development of Narmada waters, part supplies from Kadana and full storage of Mahi-Bajaj Sagar Dam would be released to Rajasthan in its desert areas of Barmer and Jalore Districts.

While Kadana Dam in Gujarat has been completed and Mahi Bajaj Sagar Dam in Rajasthan is nearing completion Gujarat has to build Kadana High level canal (200 miles in Gujarat territory to carry Rajasthan's share for Barmer and Jalore areas.

Gujarat has shown reluctance to start construction of Kadana High level canal. This amounts to Gujarat going back on its agreement of 1966. The desert areas of Rajasthan will thus be deprived of irrigation in an area of 6.5 lakh acres. Kadana dam was allowed to be constructed and submergence of Rajasthan area was agreed to only because Rajasthan was to get irrigation in 6.5 lakh acres.

I request the Central Government that Gujarat Government should be persuaded to fulfil its commitments under the agreement.

(II) Need for financial help to Himachal Pradesh Government to remove backwardness of rural areas of the State.

श्री कृष्ण बल सुलतानपुरी (शिमला) :
उपाध्यक्ष महोदय, मैं नियम 377 के अधीन निम्नलिखित व्यक्तव्य प्रस्तुत करना चाहता हूँ।

हिमाचल प्रदेश की आबादी 42 लाख के लगभग है। यहाँ के लोग दूर-दराज क्षेत्रों में छोटी-छोटी गाँवों में बसे हुए हैं। खेती बाढ़ों की उपज भी बहुत कम होती है। यही नहीं इन लोगों को विकास